

Kalidaspur Coal Mine Project

**4968. SHRI SATYA SADHAN
CHAKRABORTY:**

SHRI AJIT KUMAR SAHA:

Will the Minister of ENERGY be pleased to state:

(a) the progress of the Kalidaspur Coal Mine Project in the district of Bankura in West Bengal made so far;

(b) when the project will start production; and

(c) number of persons who will get jobs, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b) Initial work has already started on the Kalidaspur mine in Bankura District of West Bengal. The project report has been examined and clarifications sought from the company. The initial production is expected from 1983-84.

(c) Kalidaspur Project will have a manpower requirement of 1013.

Allotment of Staff Quarters to Telegraph Department Employees in Sambalpur

4969. DR. KRUPASINDHU BHOI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that no allotment has yet been made of the 96 staff quarters constructed for the Telegraph Department employees in Sambalpur (Orissa); and

(b) if so, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): (a) Yes, Sir. But the number of quarters is 90 and not 96.

(b) The staff quarters have not yet been allotted due to the fact that sanitary and electricity connections have

not yet been provided and the matter is being pursued with the authorities concerned.

Representation by Colliery Mazdoor Sabha regarding working under unsafe conditions

4970. SHRI AJIT KUMAR SAHA: Will the Minister of ENERGY be pleased to state:

(a) whether Government have received a representation dated 6-9-81 from the Colliery Mazdoor Sabha of India (CITU), Asansol, regarding complaint from the workers of the mines under the ECL who are being asked to perform their duties under unsafe conditions;

(b) if so, the details thereof; and

(c) steps taken by Government to protect the mine workers?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c) In the representation dated 6-9-81, the Colliery Mazdoor Sabha of India had made certain complaints which have been found incorrect. The allegations were about workers being asked to perform their duties under unsafe conditions in ECL mines. Briefly they are as follows:—

(i) That Tirath Colliery is a Degree III mine which requires more attention for safety measures;

(ii) Management of ECL is taking repressive measures against the workers and is forcing them to work in an unsafe conditions;

(iii) Officers of Personnel department are controlling the mines violating all provisions of law and they are forcing the workers to work more than 8 hours; and

(iv) Miners are not allowed to come up for changing defective cap lamp etc.

These complaints have been looked into and the allegations have not been found to be correct. As regards safety, the Company has instituted a vigorous drive at all levels so that the safety laws are strictly complied with and the following measures, inter alia, have been taken by the Company:—

(i) Area Safety Officer and Head Quarter Safety Officer have been empowered to stop any section/mine if conditions exist in the mine endangering life of persons engaged therein.

(ii) Special Directives have been issued by the Directors of the company regarding methods of making effective supervision of mines.

(iii) A time bound action programme has been prepared to introduce supports of freshly exposed roofs.

Representation regarding Reinstatement of Union's General Secretary of NPCC

4971. SHRI ZAINAL ABEDIN: Will the Minister of ENERGY be pleased to state:

(a) details of the steps taken by Government on the representation dated 8-7-81 from the National Projects Construction Corporation Limited Workers' Union, Calcutta regarding the reinstatement of the Union's General Secretary to honour the Tribunal's verdict; and

(b) if no steps have been taken, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Since the services of General Secretary of the Workers' Union, Calcutta was terminated on a charge of grave misconduct, NPCC management decided to contest the award of the Industrial Tribunal, Calcutta in the High Court of Calcutta. The High Court of Calcutta has admitted the plea of the Corporation and granted a stay order against operation of the award of the Industrial Tribunal. The case will be decided according to the judgement of the High Court.

(b) Does not arise.

Low Temperature Carbonization Plants near Coalfields

4972. PROF. RUP CHAND PAL: Will the Minister of ENERGY be pleased to state:

(a) whether there is any proposal to set up more low temperature Carbonization plants in the country near the coalfield areas;

(b) if so, whether Government have selected any site for that purpose;

(c) if so, names of these places; and

(d) if not, the reasons therefor?

THE MINISTER OF ENERGY (SHRI A. B. A. GHANI KHAN CHOUDHURY): (a) to (d) There is no proposal to set up more low temperature carbonisation plants in the country near coalfield areas. How-